

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3251 of 2020

1. Shiv Kumar Sharma @ Sew Kumar Barhi

2. Radha Devi

.....

Petitioners

Vs.

The State of Jharkhand

....

Opposite Party

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioners : Mr. Amit Kumar Choubey, Advocate

For the State : Mr. P. D. Agrawal, Spl. P.P.

---

Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The defect No. 9(i), as pointed out by the office, is ignored.

The petitioners apprehend their arrest in connection with Mahila Thala Latehar P.S. Case No. 27 of 2019.

The marriage of the informant was solemnized with Ram Kumar Sharma on 12.02.2015. It has been alleged that there was a demand of Rs. 2 Lakhs cash and a car and on non-fulfillment of which she was subjected to torture. However, the demand continued and she was at her parents' house when her husband came and demanded Rs. 5 Lakhs and slapped the informant in front of her parents.

The petitioners appear to be the parents-in-law of the informant and the allegations are general and omnibus in nature.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioners. The petitioners accordingly are directed to surrender before the learned trial court within four weeks from today and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Mahila Thana Latehar P.S. Case No. 27 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)